



सत्यमेव जयते

GOVERNMENT OF MEGHALAYA

MEGHALAYA INSECTICIDES RULES

FOR THE YEAR 1974

No. AGRI (G) 322/71/83 – In exercise of the powers conferred by Section 37 of the Insecticides Act, 1968 (Central Act 46 of 1968), the Government of Meghalaya hereby publishes the following draft rules for general information. Objections, if any, to the proposed Rules may be sent within 30 days.

1. Short title and commencement – (1) These Rules may be called the Meghalaya Insecticides Rules, 1974.
(2) They shall come into force at once.
(3) They shall apply to the whole of Meghalaya.
2. Definitions – In these Rules unless the Context otherwise requires :-
 - (a) “Act” means the Insecticides Act, 1968.
 - (b) “Appellate Authority” means the Authority specified in Rule 3.
 - (c) “Licensing Officer” means the officer appointed under Section 12 of the Act.
3. Appellate Authority – The Director of Agriculture, Government of Meghalaya, shall be the Appellate Authority. For the purpose of Section 15 of the Act.
4. Procedure of Appeal – (1) An Appeal petition shall be presented in the prescribed form before the Appeal Authority.

(2) The form of appeal prescribed by sub-rule (1), the grounds of appeal and the form of verification appended thereto shall be signed by the individual himself or by some person duly authorised by him in this behalf.

(3) Court fee stamp of Rupees three and paise thirty only shall be affixed on every appeal petition made under sub-rule (1)

K. K. SINHA,
Secretary to the Govt. of Meghalaya
Agriculture etc., Deptts.

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